

[Shrimati Renu Chakravartty]

was not considered as on Friday we have the price resolution. That is correct, but if a no-day-yet motion is considered important enough, it could have come on Monday.

Mr. Speaker: In this manner, how can I decide

INDIAN TELEGRAPH (THIRTEENTH AMENDMENT) RULES, 1962

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): On behalf of Shri Jagjivan Ram I beg to lay on the Table a copy of the Indian Telegraph (Thirteenth Amendment) Rules, 1962 published in Notification No. G.S.R. 1676 dated the 8th December, 1962, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT-672/63.]

STATEMENTS SHOWING THE ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (i) Supplementary Statement No. I—Third Session, 1962-63 (Third Lok Sabha).

[Placed in Library. See No. LT-674/63].

- (ii) Supplementary Statement No. II—Second Session, 1962 (Third Lok Sabha).

[Placed in Library. See No. LT-675/63.]

- (iii) Supplementary Statement No. VI—First Session, 1962 (Third Lok Sabha).

[Placed in Library. See No. LT-676/63.]

- (iv) Supplementary Statement No. VI—Sixteenth Session, 1962 (Second Lok Sabha).

[Placed in Library. See No. LT-677/63.]

- (v) Supplementary Statement No. IX—Fifteenth Session, 1961 (Second Lok Sabha).

[Placed in Library. See No. LT-678/63.]

- (vi) Supplementary Statement No. IX—Fourteenth Session, 1961 (Second Lok Sabha).

[Placed in Library. See No. LT-679/63.]

- (vii) Supplementary Statement No. XVII—Thirteenth Session, 1961 (Second Lok Sabha).

[Placed in Library. See No. LT-680/63.]

- (viii) Supplementary Statement No. XIV—Twelfth Session, 1960 (Second Lok Sabha).

[Placed in Library. See No. LT-681/63.]

- (ix) Supplementary Statement No. XVII—Eleventh Session, 1960 (Second Lok Sabha).

[Placed in Library. See No. LT-682/63.]

NOTIFICATIONS UNDER MOTOR VEHICLES ACT, 1939

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table—

- (i) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940:—

- (a) Notification No. F. 12/68/61-Tr. published in Delhi Gazette dated the 20th September, 1962.

- (b) Notification No. F. 12/90/62-PR(T) published in Delhi Gazette dated the 1st November, 1962.

[Placed in Library. See No. LT-683/63.]

- (ii) a copy of the Agreement entered into between the President of India and the Governor of Orissa regarding the development or maintenance of road links within large towns or cities served by National Highways under section 10 of the National Highways Act, 1956.

[Placed in Library. See No. LT-684/63.]

NOTIFICATION UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS ACT, 1956

The Minister of Community Development, Panchayati Raj and Cooperation (Shri S. K. Dey): I beg to lay on the Table a copy each of the following papers:—

- (i) Notification No. G.S.R. 1799 dated the 29th December, 1962 issued under section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

[Placed in Library. See No. LT-685/63.]

- (ii) Annual Report of the National Cooperative Development and Warehousing Board and the Annual Consolidated Statement of Accounts of the Board along with the Audit Report thereon for the year 1961-62, under sub-section (3) of section 15 and sub-section (4) of section 41 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

[Placed in Library. See No. LT-686/63.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): I beg to lay on the Table a copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Fertiliser (Control) Eighth Amendment Order, 1962 published in Notification No. G.S.R. 1620 dated the 1st December, 1962.

- (ii) The Fertiliser (Control) Ninth Amendment Order, 1962 published in Notification No. S.O. 3748 dated the 15th December, 1962.

- (iii) The Fertiliser (Control) Tenth Amendment Order, 1962 published in Notification No. S.O. 3859 dated the 24th December, 1962.

[Placed in Library. See No. LT-687/63.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice and Paddy (Assam) Second Price Control (Amendment) Order, 1962 published in Notification No. G.S.R. 1685 dated the 7th December, 1962.

- (ii) G.S.R. No. 1763 dated the 22nd December, 1962 containing corrigendum to G.S.R. No. 1635 dated the 30th November, 1962.

- (iii) The Uttar Pradesh Paddy and Rice (Restriction on